

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 104
IB-342/ND/2018

IN THE MATTER OF:
M/s. Brij Associates

...PETITIONER

Vs.

**M/s. Associated Lighting
System Pvt. Ltd.**

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 03.02.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Anurag Bhatt and
Mr. Lokesh Patyau,
Advocates**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational-creditor. The application under Rule 11 of NCLT, Rules, 2016, to recall the order dated 12.12.2019 is allowed. The order is hereby recalled. Serve notice on the corporate-debtor. Post the matter to 25.02.2020.

-Sd-

Member (T)

-Sd-

**(P.S.N. Prasad)
Member (J)**